

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1716  
TO BE ANSWERED ON 06.08.2024**

**ESTABLISHED STANDARDS FOR MEDICAL OXYGEN**

**1716. DR. AJEET MADHAVRAO GOPCHADE:**

Will the **Minister of HEALTH & FAMILY WELFARE** be pleased to state:

- a) whether Government has taken any action or planned in collaboration with State Governments to ensure the quality of medical oxygen and regular inspection by drug inspectors at medical oxygen production facilities, taking into account the established standards for medical oxygen by the WHO; and
- b) if so, the details thereof, State-wise?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

**(a) and (b):** Standards of medical oxygen are prescribed in Indian Pharmacopoeia (I.P.). Further, under the Drug and Cosmetics Act 1940 and rules, the manufacturers of oxygen are required to comply with the prescribed standards thereunder. Under the said Act and Rules, the manufacture, sale and distribution of drugs in the country is primarily regulated by the State Drug Control Authorities.

The regulatory control over the manufacture and sale of the drugs is exercised through a system of licensing and inspection by the State Licensing Authorities appointed by the State Governments. Licensee is required to comply with all the condition of license including standards as prescribed under the Act and Rules and State Licensing Authorities are empowered to take action on violation of any conditions of such licenses including prosecution in appropriate Court of law.

Central Drugs Standard Control Organisation (CDSCO) coordinates activities of State Drug Control Organizations and provides expert advice through the Drugs Consultative Committee (DCC) meetings held with State Drugs Controllers for uniformity in administration of the Drugs and Cosmetics Act.

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